**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

FRIDAY, THE FOURTEENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR**

**CONTEMPT CASE NO: 1295 OF 2024**

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondent herein for willfully and deliberately violating and disobeying the Order this Court dated 09/11/2023 passed in W.P.No.31100 of 2023.

**Between:**

B. Venkat Reddy, S/o Late Kista Reddy, Aged 71 years, Occupation. Business R/o Singotam X roads, Kollapur Mandal, Nagar Kurnool District

**...Petitioner**

**AND**

G. Ravi, The Secretary Telangana State Pollution Control Board, Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad

**... Respondent**

**Counsel for the Petitioner : Sri D V Krishna Kumar ( None appeared)**

**Counsel for the Respondent : Sri Zeeshan Adnan Mahmood (SC TS POLLUTION CONTROL BOARD)**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**

**AND**

**THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR**

**CONTEMPT CASE No.1295 of 2024**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioner.

2. Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board, appearing for the respondent.

3. By placing reliance on the counter affidavit filed by the respondent and in particular, Para No.9 (d) of the same, it is submitted that the order passed by this Court in WP.No.31100 of 2023 has been complied with.

4. The relevant Para No.9 (d) of the counter affidavit reads thus:

> "As per the recommendations of the Task Force Committee of experts, the Board issued closure orders to the M/s.Kavya Electrical & Civil Contractor (stone crusher) vide orders No.MHB-SC/TGPCB/U-V1/TF/2024-625, dated 20.07.2024 and Order No. MHB-SC/TGPCB/U-V1/TF/2024-626, dated 20.07.2024 under the Air Act and Water Act respectively. Copy of the Orders are herewith filed as **Annexures P.6& 7**."

5. There is nobody to oppose the said contention. Thus, in our opinion, the order has been complied with and nothing remains to be done in this Contempt Case.

6. Accordingly, the Contempt Case is disposed of. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- M. RAMANA KRISHNA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri D V Krishna Kumar, Advocate [OPUC]
2. One CC to Sri Zeeshan Adnan Mahmood (SC TS POLLUTION CONTROL BOARD) ,[OPUC]
3. Two CD Copies

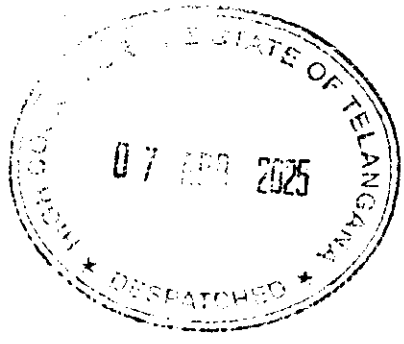
ADK/gh

**HIGH COURT**

**DATED:14/02/2025**

**ORDER**

**CC.No.1295 of 2024**




**DISPOSING OF THE CONTEMPT CASE WITHOUT COSTS**

18/03/25